

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

244. CA/211 /2021 CA/251/2021 CA/113/2021 CA/363/2021 CA/295/2021
CA/351/2021 CA/210/2021 CA/213/2021 CA/212/2021 CA/65/2022 IA/18/2022
CA/20/2024 CP/115(MB)2021

IN THE MATTER OF

Uoi Ministry Of Corporate Affairs Regional
Director Western Region Mumbai

... Petitioner

Vs

CG Power And Industrial Solutions Limited

... Respondent

U/s 241(1) Sec. 242(4) of the Companies Act, 2013

Order Delivered on 24.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

For the Respondent:

ORDER

Adjourned to **12.06.2024.**

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/